

REVIEW AND ANNUAL REPORT OF SCOOTERS INDIA LTD., LUCKNOW FOR THE YEAR ENDED THE 31ST MARCH, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Scooters India Limited, Lucknow, for the year ended on the 31st March, 1973.

(ii) Annual Report of the Scooters India Limited, Lucknow, for the year ended on the 31st March, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8393/74].

STATEMENT 7c. ALLEGED MANHANDLING OF SHRI SAMSUL HAQUE, M.L.A. MEGHALAYA BY B.S.F. PERSONAL

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table, in response to the matter under rule 377 raised by Sarvashri B. K. Daschowdhury and S. M. Banerjee in the House on 5th August 1974, a statement (Hindi and English versions) regarding alleged manhandling of Shri Samsul Haque, M.L.A., Meghalaya by B.S.F. personnel. [Placed in Library. See No. LT-8394/74].

EMPLOYEES' P.F. (SIXTH AMENDMENT) SCHEME, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

(i) A copy of the Employees' Provident Funds (Sixth Amendment) Scheme, 1974 (Hindi and English versions) published in Ne-

tification No. G.S.R. 871 in Gazette of India dated the 10th August, 1974, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-8386/74].

STATEMENT 7c. NON-IMPLEMENTATION OF ASSURANCES GIVEN IN REPLY TO USQs NOS. 3791 AND 3792 DATED 8TH DECEMBER, 1970 ON GRAMOPHONE CO. OF INDIA AND PRICE OF GRAMOPHONE RECORDS

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a statement giving reasons for non-implementation of the assurance given by the Deputy Minister of Industrial Development in reply to Unstarred Question Nos. 3791 and 3792 dated the 8th December, 1970 regarding Gramophone Company of India and price of gramophone records respectively. [Placed in Library. See No. LT-8387/74].

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 4th September, 1974, adopted the following motion in regard to the Adoption of Children Bill, 1972:—

"That this House do recommend to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972 in the vacancy caused by the resignation of Shrimati Bhargavi Shankarappa